

GOVERNMENT OF INDIA

MINISTRY OF HOUSING AND URBAN AFFAIRS

LOK SABHA

UNSTARRED NO. 279

TO BE ANSWERED ON FEBRUARY 5, 2019

REGULATION OF REAL ESTATE SECTOR

No. 279 SHRIMATI VASANTHI M. :

Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) whether two separate Acts for regulating the real estate sector i.e. one enacted by the Centre and the other by State Government can coexist;**
- (b) if so, the details thereof;**
- (c) whether the Ministry has sought legal opinion in this regard; and**
- (d) if so, the details thereof?**

ANSWER

**THE MINISTER OF STATE (INDEPENDENT CHARGE) OF THE
MINISTRY OF HOUSING AND URBAN AFFAIRS**

(SHRI HARDEEP SINGH PURI)

(a) to (d): The powers of the Central and State Governments to legislate on a subject are governed by the provisions of the Constitution of India.
